

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 95/MP/2017
alongwith IA No. 93/2017**

- Subject : Petition under Section 79 of the Electricity Act, 2003 in relation to disputes arising out of the PPA dated 26.7.2016 between the petitioner and Solar energy Corporation of India Limited.
- Petitioner : Welspun Energy Private Limited (WEPL).
- Respondent : Solar Energy Corporation of India Limited (SECI).
- Date of hearing : 9.1.2018
- Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Parties present : Shri Vishal Singh, Senior Advocate, WEPL
Ms. Pragya Ohri, Advocate, WEPL
Ms. Kanika Kumar, Advocate, WEPL
Shri Prabhas Bajaj, Advocate, SECI
Shri Ankit Roy, Advocate, SECI

Record of Proceedings

Learned counsel for SECI submitted that SECI had preferred an appeal against the Commission's order dated 11.10.2017 in the instant petition on the issue of maintainability which is listed for hearing on 10.1.2018 before the APTEL and requested that the matter be heard after the issue of maintainability is decided by the APTEL. Learned senior counsel for the petitioner had no objection in this regard. Request was allowed by the Commission.

2. Learned senior counsel for the petitioner further submitted that the IA for substitution of name be taken up in the next date of hearing. Learned counsel for SECI sought time to file reply to the IA. The Commission directed SECI to file its reply to the IA by 15.1.2018.

3. The petition and IA shall be listed for hearing on 16.1.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**

